Migrant labourers

1218. SHRI DINESH TRIVEDI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) what is the definition of 'migrant labourer1 in Government schemes and policies;

(b) whether Government plans to undertake data collection of the unorganised sector workers in the country; and

(c) if so, the details thereof including the estimated time frame and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) As per the Inter-state Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979, the inter-state migrant workman means any person who is recruited by or through a contractor in one State under an agreement or other arrangement for employment in an establishment in another State, whether with or without the knowledge of the principal employer in relation to such establishment.

(b) and (c) Government of India has envisaged development of National Database for Unorganised Workers (NDUW) seeded with Aadhaar for unorganized workers including migrant workers. This portal will be utilized for delivery of social security schemes being implemented by the Government. It wouild enable portability and allow unorganised workers including migrant workers to avail the benefits in their destination states.

Social protection to domestic workers

1219. SHRI DINESH TRIVEDI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of domestic workers in the country State and district-wise;

(b) what percentage of the total workforce do domestic workers constitute;

(c) whether Government has undertaken any steps to prevent sexual harassment and exploitation of the domestic workers at the workplace;